### HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 9<sup>TH</sup> MARCH, 2015 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

## I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 9<sup>th</sup> March, 2015 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

#### II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

- 1. Shri Hukam Singh, former Chief Minister of Haryana
- 2. Chaudhary Sultan Singh, former Governor of Tripura
- 3. Smt. Parsanni Devi, former Minister of Haryana
- 4. Shri Manphool Singh, former Member of Joint Punjab Legislative Assembly
- 5. Freedom Fighters of Haryana.
- Martyrs of Haryana.
- 7. Train Mishap
- 8. Others.

#### III. ELECTION OF DEPUTY SPEAKER

# IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER

to report the time table fixed by the Business

Advisory Committee in regard to various business.

(ii) A MEMBER OF

to move that this House agrees with

THE COMMITTEE

the recommendations contained in the First

Report of the Business Advisory Committee.

#### V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Value Added Tax (Third Amendment) Ordinance, 2014 (Haryana Ordinance No. 8 of 2014).
2.	A MINISTER	to lay on the Table the Haryana School Teachers Selection Board (Repealing) Ordinance, 2014 (Haryana Ordinance No. 9 of 2014).
3.	A MINISTER	to re-lay on the Table the School Education Department Notification No. 8/43-2012P.S.(2), dated the 19 <sup>th</sup> June, 2013 regarding amendment in Haryana School Education Rules, 2013, as required under Section 24 (3) of the Haryana School Education Act, 1995.
4.	A MINISTER	to re-lay on the Table the School Education Department Notification No. 8/27-2013P.S.(2), dated the 28 <sup>th</sup> January, 2014 regarding amendment in Haryana School Education Rules, 2013, as required under Section 24 (3) of the Haryana School Education Act, 1995.
5.	A MINISTER	to re-lay on the Table the Personnel Department Notification No. G.S.R.38/Const./Art.320/2014, dated the 9 <sup>th</sup> September, 2014 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
6.	A MINISTER	to re-lay on the Table the Administrative Reforms Department Notification No. 7/11/2014-3AR, dated the 1 <sup>st</sup> July, 2014 regarding Haryana Right to Service Rules, 2014, as required under section 21 (3) of the Haryana Right to Service Act, 2014.
7.	A MINISTER	to lay on the Table the Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2011-2012, as required under section 619-A (3) (b) of the Companies Act, 1956.
8.	A MINISTER	to lay on the Table the Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2012-2013, as required under section 619-A (3) (b) of the Companies Act, 1956.

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9.	A MINISTER	to lay on the Table the 16 <sup>th</sup> Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2012-2013, as required under section 619-A (3) (b) of the Companies Act, 1956.
10.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2007-08, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
11.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2008-09, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
12.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2009-10, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
13.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2010-11, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
14.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2011-12, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
15.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2010-2011, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
16.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2011-2012, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
17.	A MINISTER	to lay on the Table the 45 <sup>th</sup> Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Panchkula for the year 2011-2012, as required under section 619-A (3) (b) of the Companies Act, 1956.
18.	A MINISTER	to lay on the Table the 46 <sup>th</sup> Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Panchkula for the year 2012-2013, as required under section 619-A (3) (b) of the Companies Act, 1956.
19.	A MINISTER	to lay on the Table the 38 <sup>th</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2011-2012, as required under section 619 A (3) (b) of the Companies Act, 1956.
20.	A MINISTER	to lay on the Table the 39 <sup>th</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2012-2013, as required under section 619 A (3) (b) of the Companies Act, 1956.
21.	A MINISTER	to lay on the Table the Second Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.11.2006 to 31.10.2007), as required under section 25(4) of the RTI Act, 2005.
22.	FINANCE MINISTER	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2011-12 & 2012-13 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India
23.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 <sup>st</sup> March, 2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
24.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
25.	FINANCE MINISTER	to lay on the Table the Finance Accounts (Volume-1 & 2) for the year 2013-2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
26.	FINANCE MINISTER	to lay on the Table the Appropriation Accounts for the year 2013-2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

CHANDIGARH; THE  $8^{TH}$  MARCH, 2015.

RAJENDER KUMAR NANDAL, SECRETARY.